

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No.81/1994

(21)

New Delhi this the 3rd day of August, 1994.

MR.JUSTICE S.K.DHAON, ACTING CHAIRMAN  
MR.B.N.DHOUNDIYAL, MEMBER(A)

Shri Dalip Singh Bhandari  
S/o Shri Bhagwan Singh  
R/o E/633 S.G.M.Nagar  
N.I.T.  
Faridabad(Haryana) ...

PETITIONER

BY ADVOCATE SHRI B.S.MAINEE

Vs.

1. Shri Masish-uz-zaman  
General Manager  
Northern Railway  
Baroda House  
New Delhi

2. Shri G.K.Kanchan  
Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi. ...

RESPONDENTS

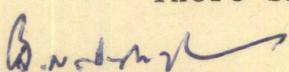
BY ADVOCATE SHRI H.K.GANGWANI.

ORDER(ORAL)

JUSTICE S.K.DHAON:

In pursuance of the order passed by us on 15.7.1994, an affidavit of compliance has been filed not by respondent No.1, Shri Masish-uz-zaman but by one Ms.Kusum Singh working as D.P.O. Annexure 'R-1' to the affidavit is the copy of the order dated 2.8.1994 passed by the Divisional Railway Manager and addressed to Shri Bhopal Singh son of the applicant requiring him to appear for written test/viva-voce on 31.8.1994. This is substantial compliance of the order dated 15.7.94. We accordingly drop the contempt proceedings and discharge the notice issued to the respondents.

There shall be no order as to costs.

  
(B.N.DHOUNDIYAL)

MEMBER(A)

SNS

  
(S.K.DHAON)

ACTING CHAIRMAN